

C.V.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
HYDERABAD

OA 633/95

Dt. of Order : 7/6/95.

BETWEEN:

1. S. Abdul Rahim,
S/o G. Mahaboob Peeran,
Aged 24 years,
R/o Railway Quarters No. 91/1,
North Colony, Settipalli Post,
TIRUPATI.
2. P. Narayana Murthy,
S/o P. Ramakrishnaiah,
Aged 22 years
Gajalakshmi Nilayam,
V.M. Street, RENIGUNTA
3. M. Murthy,
S/o M. Laxman Rao,
Aged 22 years
East Colony, Block No. 102/C,
Settipalli Post,
TIRUPATI.

S/o K. Venkata Ramana,
Aged 26 years
R/o No. 14/146, R.S. Road,
Kamalapuram, CUDDAPAH Dist.
5. C. Harikumar
S/o C. Venugopalachary
R/o Railway Quarters No. 24/E,
West Colony, R.S. TIRUPATI
6. A. Venkata Ramana,
S/O A. Chengaiah,
Aged 22 years
R/o Chennaiah Kunta Village,
Settipalli Post,
TIRUPATI.

AND

1. The Chief Personnel Officer,
Rail Nilayam, Secunderabad.
2. The Deputy Chief Mech. Engineer,
Carriage Repair Shop,
Tirupati.
3. The Workshop Personnel Officer,
Carriage Repair Shop,
South Central Railway,
Tirupati

.... Respondents.

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Counsel for the applicant : Shri K. Sudhakara Reddy

Counsel for the Respondents : Shri D. Francis Paul

Coram

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman

Hon'ble Shri A.B. Gorthi, Member (Admn.)

I AS PER SHRI A.B. GORTHI, MEMBER (ADMN.)

JUDGEMENT

Heard both the counsels.

The applicants herein are those who were selected for appointment as Trainee skilled artisans in the pay scale of Rs. 950-1500/- in the Mechanical/Electrical Department of Carriage Repair Shop, Tirupati. However, they were offered appointment in Group 'D' posts (unskilled) in Carriage Repair Shop, Tirupati, Diesel sheds of Gooty, Guntakal, Kazipet, Moulali and Vijayawada and Electrical Loco-sheds at Vijayawada and Lallaguda. Even this offer was accepted by the applicants and they were waiting for the issuance of appointment orders.

But the Respondents did not give any such appointment orders. Hence this OA praying for a direction to the Respondents to appoint the applicants as skilled workers on a ~~wholesome~~ (Cr. D) in any of the places where they were offered appointment.

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cants in the present OA also. Accordingly, the OA is allowed with a direction to the Respondents to extend the benefit of the judgement in the OA 399/95 to the applicants herein also. 1

3. The OA is ordered accordingly at the admission stage itself. No costs. /

thasas
(A.B. GORIHI)
Member (Admn.)

Venkateswara
(V. NEELADRI RAO)
Vice-Chairman

Dated the 7th June, 1995
Open Court dictation

To

NS

Mr. Sudhakar Reddy 20/6/95
Deputy Registrar (J)CC

1. The Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
2. Carriage Repair Shop, Tirupati.
3. The Workshop Personnel Officer, Tirupati.
4. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT.Hyd.
5. One copy to Mr. D. Francis Paul, SCfor Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.

One copy to
pvm

*17/6/95
J.P. 20/6/95*

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

A N D

A. B. Gorathi

THE HON'BLE MR. B. RANGARAJAN: (M(ADMN))

DATED - - - 7/6 - 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in
OA. No.

633/95.

TA. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

at the adversarial stage.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

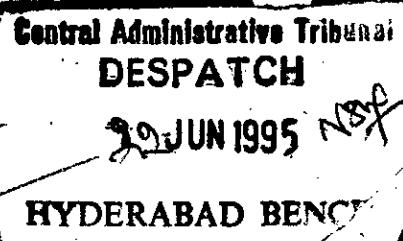
Dismissed for default

Ordered/Rejected.

No order as to costs.

OA copies not necessary

of
20/6



No. Spare copy